

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Dated the 21st day of October, 1993.

C O R A M:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
AND

HON'BLE MR S KASIPANDIAN, ADMINISTRATIVE MEMBER

O.A.NO.334/93

KK Venu

....Applicant

Shri TA Rajan

....Advocate for Applicant

Vs.

1. The Secretary to Government of India, Ministry of Labour, New Delhi.
2. The Flag Officer Commanding-in-Chief, Headquarters, Southern Naval Command, Kochi.
3. The Base Victualling Officer, Base Victualling Yard, Naval Base, Kochi.

....Respondents

J U D G E M E N T

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN.

Applicant seeks a declaration that the order terminating his services is illegal. He prays for consequential benefits. There is also an alternate prayer to command first respondent, Union of India, to take a decision on Annexure-A6. Annexure-A6 is a proceeding of Assistant Labour Commissioner stating that conciliation proceedings failed.

2. We regret to say that in spite of several opportunities granted to the Union of India to defend themselves, they failed to avail of these opportunities. This reflects a sorry state of affairs. Since applicant has not made a prayer for compelling reference, we direct Union of India to pass final orders on the basis of Annexure-A6, within four weeks from today.

3. Application is disposed of with the aforesaid directions.

No costs.

Dated the 21st day of October, 1993.

S. K.amp

S KASIPANDIAN
ADMINISTRATIVE MEMBER

Hankaranair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A6 Copy of letter No.8(32)/91-ALC/EKM
dated 28th February, 1992(Failure
of Conciliation Report) from Asstt.
Labour Commissioner to Secretary to
Govt. of India, Ministry of Labour,
New Delhi.